

HIGH COURT OF UTTARAKHAND
NAINITAL

NOTIFICATION

No. 186/UHC/Admin.B/2020

Dated: June 30, 2020.

In continuation to this Court's Notification No. 100/UHC/Admin.B/2020 dated May 26, 2020, Hon'ble the Court has been pleased to modify the Para 11 of the said Notification as under:

“The District Judges/Principal Judges/Judges, Family Courts are authorised to sanction Casual Leaves/Station Leave of Judicial Officers, other than for officers under suspension”.

By Order of the Court,

Sd/-
(Hira Singh Bonal)
Registrar General.

No. 2900/UHC/Admin.B/2020

Dated: June 30, 2020.

Copy forwarded for information and necessary action to: -

1. P.P.S. to Hon'ble the Chief Justice with request to place it before Hon'ble the Chief Justice.
2. P.S./P.A to Hon'ble Judges with request to place it before Hon'ble Judges.
3. Secretary (Law), Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand, Judicial & Legal Academy, Bhowali, District Nainital.
5. Member Secretary, SLSA, Nainital.
6. All the District & Sessions Judges/Principal Judges/Judges Family Courts/Special Courts of the State.
7. All the Registrars/J.Rs./D.Rs./A.Rs./S.Os of the High Court of Uttarakhand.
8. Protocol Officer/Public Relation Officer/Management Officer of the High Court.
9. Director, Printing & Stationery, Roorkee, District Hardwar for publication of the Notification in the next issue of Gazette of Uttarakhand.
10. Assistant Registrar (Computer) with the request to upload the notification in official website of the High Court.
11. Guard File/Notice Board.

Assistant Registrar
Admin.A